

11415 Papers Laid on the JYAISTHA 28, 1884 (SAKA) Demands for Excess 11416
Table Grants (General)

resume his seat. Unless there is something before the House, there is no point of order. The previous item in the agenda has been finished. The next one is to be taken up. In between the two, there cannot be any point of order. That was what I was

submitting. माननीय सदस्य मेरी बात सुनें तो समझ जायेंगे। मैं कोई चीज नज़ायज़ नहीं कह रहा हूँ। एक बात खत्म हो ली। दूसरी अभी शुरू नहीं हुई। उन दोनों के दरम्यान में कोई प्वाइंट ऑफ़ ऑर्डर नहीं हो सकता। प्वाइंट ऑफ़ ऑर्डर उसी पर हो सकता है जो चीज़ सामने हो और उसके सम्बन्ध में वह हो। इसलिये मैं आपसे कह रहा था कि प्वाइंट ऑफ़ ऑर्डर इस वक़्त नहीं हो सकता।

श्री बागड़ी : प्वाइंट ऑफ़ इनफ़ॉर्मेशन, सर।

Mr. Speaker: There is no such thing as point of information. माननीय सदस्य को नहीं चाहिये कि अपनी जिद्द पर रहे।

12:47 hrs.

PAPERS LAID ON THE TABLE

ELEVENTH REPORT OF THE UNION PUBLIC SERVICE COMMISSION AND MEMORANDUM EXPLAINING THE REASONS FOR NON-ACCEPTANCE OF THE COMMISSION'S ADVICE

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the following papers (English and Hindi versions) under article 323(1) of the Constitution:—

(i) Eleventh Report of the Union Public Service Commission for the period 1st April, 1960 to 31st March, 1961.

(ii) Memorandum explaining the reasons for non-acceptance of the Commission's advice in cases referred to in the above Report.

[Placed in Library, See No. LT-199/62]

Shri Hari Vishnu Kamath (Hoshangabad): In view of its importance, I request that time be found for discussion of this in this session. This is an important document. We may postpone the Hindu Adoption (Amendment) Bill to the next session.

Mr. Speaker: That request is now before the Minister. It is for the Minister to find time if he thinks so.

Shri Hari Vishnu Kamath: It is for the House to find time.

Mr. Speaker: The Minister for Parliamentary Affairs is there.

Shri Hari Vishnu Kamath: He is not here. He is always absent.

12:48 hrs.

CORRECTION OF ANSWER TO STARRED QUESTION NO. 210

The Minister of State in the Ministry of Home Affairs (Shri Datar): The correct position with regard to the supplementary Question by Shri C. D. Pande on Starred Question No. 219 is that the pay-scales applicable to the Indian Police Service have been revised with effect from 1st April, 1960.

12:48½ hrs.

DEMANDS FOR EXCESS GRANTS (GENERAL) 1959-60—Contd.

Mr. Speaker: Excess Grants. I learn that it has only to be put to the vote of the House.

May I put all the cut motions together?

Some Hon. Members: Yes.

Mr. Speaker: I will now put all the cut motions to the vote of House.

All the cut motions were put and negatived.

Mr. Speaker: The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President to make good the amounts spent during the year ended the 31st day of March, 1960, in respect of the following demands entered in the second column thereof:

Demands Nos. 2, 31, 51, 55, 57, 93, 97, 111, 122."

The motion was adopted.

[The motions for Demands for Grants which were adopted by the Lok Sabha are reproduced below.—Ed.]

DEMAND NO. 2—INDUSTRIES

"That a sum of Rs. 1,59,189 be granted to the President to make good an excess on the grant in respect of 'Industries' for the year ended the 31st day of March, 1960".

DEMAND NO. 31—SUPERANNUATION ALLOWANCES AND PENSIONS

"That a sum of Rs. 6,75,986 be granted to the President to make good an excess on the grant in respect of 'Superannuation Allowances and Pensions' for the year ended the 31st day of March, 1960".

DEMAND NO. 51—CENSUS

"That a sum of Rs. 3,28,039 be granted to the President to make good an excess on the grant in respect of 'Census' for the year ended the 31st day of March, 1960".

DEMAND NO. 55—HIMACHAL PRADESH

"That a sum of Rs. 27,93,071 be granted to the President to make

good an excess on the grant in respect of 'Himachal Pradesh' for the year ended the 31st day of March, 1960".

DEMAND NO. 57—MANIPUR

"That at sum of Rs. 5,83,467 be granted to the President to make good an excess on the grant in respect of 'Manipur' for the year ended the 31st day of March, 1960".

DEMAND NO. 93—COMMUNICATIONS (INCLUDING NATIONAL HIGHWAYS)

"That a sum of Rs. 14,44,837 be granted to the President to make good an excess on the grant in respect of 'Communications (including National Highways)' for the year ended the 31st day of March, 1960".

DEMAND NO. 97—OTHER CIVIL WORKS

"That a sum of Rs. 1,01,17,881 be granted to the President to make good an excess on the grant in respect of 'Other Civil Works' for the year ended the 31st day of March, 1960".

DEMAND NO. 111—CAPITAL OUTLAY OF THE MINISTRY OF EXTERNAL AFFAIRS

"That a sum of Rs. 3,45,979 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay of the Ministry of External Affairs' for the year ended the 31st day of March, 1960".

DEMAND NO. 122—CAPITAL OUTLAY OF THE MINISTRY OF HEALTH

"That a sum of Rs. 9,23,613 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay of the Ministry of Health' for the year ended the 31st day of March, 1960".